

NC-1 Minutes

Meeting No.NC/1/MEET/Dec./202324/20 (OFFLINE CASES) Dated 03.01.2024

Sl. No.1

M. No.: NC/1/MEET/Dec./202324/20 (OFFLINE CASES) Dated 03.01.2024	M/s. Xomox Sanmar Ltd., Chennai	Status of case
Lic. No : 0410120070 dated 23.12.2010		
HQ. F. No.: 01/80/50/00670/AM11/NC-I (part file)	Subject: Order dated 06.06.23 of Madras High Court in W.P.No.26422 of 2015 in M/s. Xomox Sanmar Ltd. Vs. The DGFT & Anr. – reconsideration of norm fixation case reg.	DPIIT, Called for PH
RLA No.:		

Case History: This is regarding Order dated 06.06.23 of Madras High Court in W.P.No.26422 of 2015 in M/s. Xomox Sanmar Ltd. Vs. The DGFT & Anr., received vide mail dated 23.06.23.

2. In the said petition, the petitioner has challenged DES-I's letter No.01/80/050/00670/AM11/DES.I/1162 dated 12.08.14 whereby the request of the petitioner for ratification of norms in respect of Advance License No.0410120070 dated 23.12.2010 was rejected by NC-I in its meeting No.07/15 dated 24.06.14 on the grounds that the items of export as well as items of imports are valves and there is no manufacturing activity involved because upon manufacturing a new product with distinctive named should come into existence.

3. Vide Order dated 06.06.23 (copy enclosed), the court has set aside the impugned order and remanded the matter to the file of Respondent 1, to be decided afresh and in line with the discussion in the said order after ascertaining if the petitioner has in fact, made any additions to the imported valves by procurement of indigenous products.

4. Consequent upon this order, RA, Chennai asked the petitioner to file a representation afresh. In compliance, the petitioner has forwarded their letter dated 20.12.23 vide mail dated 20.12.23, wherein the details of their earlier representation dated 07.04.11 and supporting documents are mentioned. The petitioner has requested that it may be given an opportunity of being heard before any orders are passed in this matter.

5. The matter has been referred to DPIIT for examination and comments.

Decision: The Committee considered the case as per agenda and **decided to call the applicant in PH** in the forthcoming meeting to explain the case in detail.

Case stands deferred.


संतोष कुमार दुबे / Santosh Kumar Dubey
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग / Deptt. of Commerce
व्यापार विभाग एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No.2

M. No.: NC/1/MEET/Dec./202324/20 (OFFLINE CASES) Dated 03.01.2024	M/S BEML LIMITED	Status of case
Lic. No : 0710105280 dated 20.06.2014		
HQ. No.: 01/80/050/00361/AM15		
RLA No.: 07/24/040/00084/AM15		

Subject: Request for fixation of ad-hoc norms

Deferred.

Case History: The case was rejected by NC in its M. No. 15/80 dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. The Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022. The applicant's reply was sent to **DHI 30.05.2022** for examination & comments. Further, DHI vide email dated 26.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

The firm has submitted the requisite information/documents as per email dt.23.08.2023 and the same has been forwarded to MHI for examination and comments. The comments of MHI are awaited.

The case was considered by NC-I in its meeting held on 22.11.23 and the minutes of the said case is as under:-

"The Committee considered the case as per agenda and observed the above AA has list of only indigenous items in ANF 4B of the application and do not have any imported items required for manufacturing of 12 DT cars. Therefore, the Committee decided to **call the applicant on PH** in the forthcoming meeting to explain the case in detail."

Decision: The Committee considered the case as per agenda and heard the representatives of the firm in PH. S/Shri Praveen Kumar Mathpal, CGM (O), Prabhakar S, Dy. GM, Manish Kumar, AGM(F & A) & Nagendra Mishra, Manager attended the PH and briefed the committee in detail. MHI has pointed out that data provided by BEML is inconsistent and not complete. It has been assured by the representatives of firm that rectified & authenticated data in respect of referred items would be provided within a week. After due deliberation, the committee decided to wait for the rectified data and the complete information from the firm and on receipt of the same, MHI would examine the case expeditiously.

Case stands deferred.

Sl. No.3

M. No.: NC/1/MEET/Dec./202324/20 (OFFLINE CASES) Dated 03.01.2024	M/S BEML LIMITED	Status of case
Lic. No : 0710105285 dated 20.06.2014		
HQ. No.: 01/80/050/00363/AM15	Subject: Request for fixation of ad-hoc norms	Deferred
RLA No.: 07/24/040/00079/AM15		

Case History: The case was rejected by NC in its M. No. 15/80 dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant. The applicant's reply was sent to DHI 30.05.2022 for examination & comments. Further, DHI vide email dated 20.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

The firm has submitted the requisite information/documents as per email dt.23.08.2023 and the same has been forwarded to MHI for examination and comments. The comments of MHI are awaited.

The case was considered by NC-I in its meeting held on 22.11.23 and the minutes of the said case is as under:-

"The Committee considered the case as per agenda and noted that the firm has submitted the reply. However, the TE, MHI has stated that data furnished by the firm are highly inconsistent and hence, they are not able to offer the comments. Therefore, the Committee **decided to call the applicant on PH** in the forthcoming meeting to explain the case in detail."

Decision: The Committee considered the case as per agenda and heard the representatives of the firm in PH. S/Shri Praveen Kumar Mathpal, CGM (O), Prabhakar S, Dy. GM, Manish Kumar, AGM(F & A) & Nagendra Mishra, Manager attended the PH and briefed the committee in detail. MHI has pointed out that data provided by BEML is inconsistent and not complete. It has been assured by the representatives of firm that rectified & authenticated data in respect of referred items would be provided within a week. After due deliberation, the committee decided to

wait for the rectified data and the complete information from the firm and on receipt of the same, MHI would examine the case expeditiously.

Case stands deferred.

Sl. No.4

Sl. No.4			
M. No.: NC/1/MEET/Dec./202324/20 (OFFLINE CASES) Dated 03.01.2024	M/S BEML LIMITED	Subject: Request for fixation of ad-hoc norms	Status of case <

Case History: The case was rejected by NC in its M. No. 15/80 dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant. The applicant's reply was sent to DHI 30.05.2022 for examination & comments. Further, DHI vide email dated 18.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

The firm has submitted the requisite information/documents as per email dt.23.08.2023 and the same has been forwarded to MHI for examination and comments. The comments of MHI is awaited.

The case was considered by NC-I in its meeting held on 22.11.23 and the minutes of the said case is as under:-
"The Committee considered the case as per agenda and noted that the firm has submitted the reply. However, the TE, MHI has stated that data furnished by the firm are highly inconsistent and hence, they are not able to offer the comments. Therefore, the Committee **decided to call the applicant on PH** in the forthcoming meeting to explain the case in detail."

Decision: The Committee considered the case as per agenda and heard the representatives of the firm in PH.

S/Shri Praveen Kumar Mathpal, CGM (O), Prabhakar S, Dy. GM, Manish Kumar, AGM(F & A) & Nagendra Mishra, Manager attended the PH and briefed the committee in detail. MHI has pointed out that data provided by BEML is inconsistent and not complete. It has been assured by the representatives of firm that rectified & authenticated data in respect of referred items would be provided within a week. After due deliberation, the committee decided to wait for the rectified data and the complete information from the firm and on receipt of the same, MHI would examine the case expeditiously.

Case stands deferred.

Sl. No.5

M. No.: NC/1/MEET/Dec./202324/20 (OFFLINE CASES) Dated 03.01.2024	M/s. Mach Aero Components Pvt. Ltd., Bangalore	Status of case
HQ. F. No.: 01/80/162/07/AM24	Subject: Fixation of scrap/wastage norms as per para 6.8 (e) of HBP- reg.	Approved
RLA No.:		
Case History: M/s. Mach Aero Components Pvt. Ltd., Bangalore, an EOU unit located at Bangalore Rural District has applied for fixation of SION norms of the scrap/wastage generated during their manufacturing process. The firm has applied for Fixation of scrap/wastage norms for the manufacture of export product Aeronautical components as per para 6.8 (e) of FTP. In this context, the firm has, inter alia, submitted a copy each of the following:- (i) Request Letter dated 11.01.22 addressed to DGFT(Hqrs.), issued by O/o. Development Commissioner, CSEZ, Bangalore, for fixation of norms. (ii) Valuation Report with percentage of Scrap, issued by MSME Development Institute, Bangaluru. (iii) Letter dated 24.11.21 of O/o. Development Commissioner, CSEZ, Bangalore fixing ad-hoc norms for scrap/waste generated during the manufacture of Aeronautical components 2. The matter has been referred to DPIIT for examination and comments. Decision: The Committee considered the case as per agenda and noted that this is an EOU unit for which firm has sought fixation of scrap wastage norms. After due deliberation, the Committee decided to fix the scrap wastage norms in this case as per comments of DPIIT vide U.O. No.P-47011/5/2024-TSW dated 17.01.2024 (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.		

Sl. No. 6

Sl. No. 6		
M. No.: NC/1/MEET/Dec./202324/19(Offline Cases) Dated 01.12.2023	M/s MSS India Pvt. Ltd.	Status of case
HQ. No.: 01/87/0008/AM23-24/DES-1	Subject: Request for fixation of ad-hoc norms	Approved
SEEPZ F. No. : SEEPZ-SEZ/EOU/28/48/98-99/V-X/08373 dated 15.06.2023		
Case history: M/s MSS India Private Limited has submitted their application dated 17.05.2023 to DGFT through SEEPZ-SEZ for fixation of SION for the financial year 2022-23 in terms of para 6.8 if FTP read with para 6.06(e) of HBP. The application of the firm has been forwarded by SEEPZ-SEZ, Mumbai vide letter No. SEEPZ-SEZ/EOU/28/48/98-99/V-X/08373 dated 15.06.2023 requesting for fixation of wastage norms.		
The applicant vide their representation dated 17.05.2023 has stated that they are a 100% Export Oriented Unit having Letter of Permission (LOP) No. PER: 241(1998) EOB/215/98 dated 17.11.1998 as amended and the LOP has been renewed for a further period of five years from 2019-20 to 2023-24 vide letter No SEEPZ-SEZ/EOU/28/48/98-99/V-X/10864 dated 30.06.2021 for manufacture and export of wide range of products mainly applicable for electrical industries. The applicant has submitted the application for fixation of the scrape wastage norms for the scrape arising out of the production process of 1344 items during the year 2022-23 as per their application.		
The application of the firm has been referred to DPIIT on 14.08.2023 for examination and comments from DPIIT has been received vide U.O.No.P-47011/46/2021-TSW dated 21.08.23. The case was last considered by NC-1 in its meeting held on 12.10.2023 and on 01.12.2023 and the committee, after due deliberation, had decided to see the team-visit report of the firm.		
Decision: The Committee noted that DPIIT comments have been received in this regard. Further, the committee observed that a team consisting of a member each from the then DIPP, DC (MSME) and DGFT had made visit to the firm during July 2011 and recommended the wastage norms. After due deliberation, the Committee decided to fix the scrap wastage norms in this case as per comments of DPIIT vide U.O. No.P-47011/46/2021-TSW dated 21.08.2023 (Copy enclosed).		
RA concerned may take further necessary action as per the decision of NC.		


 सन्तोष कुमार दुबे / Santosh Kumar Dubey
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 Ministry of Commerce & Industry
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

40047/2024

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

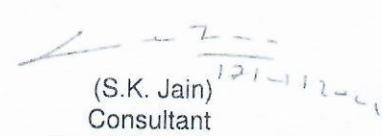
Subject: Application from M/s Mach Aero Components Private Limited, Bangalore (EOU) for fixation of Scrap/ Wastage norms for the manufacture of Aeronautical components in terms of para 6.06 (e) of Hand Book of Procedures (HBP).

DGFT (DES -1) may kindly refer to their email dated 10.01.2024 forwarding therewith an application received from M/s Mach Aero Components Private Limited, Bangalore (EOU), for fixation of Scrap/Wastage norms for the manufacture of Aeronautical components in terms of para 6.06 (e) of Hand Book of Procedures (HBP).

2. Firm, an Export Oriented Unit (EOU) is engaged in the manufacture of Aeronautical components which involves high wastages.

3. After physical inspection of the unit on 15.09.2021 for evaluation of the wastage norms of the products manufactured by the firm, MSME-DI, Bangalore has submitted a detailed report on the wastage generated for the manufacture of various components manufactured by the firm and it is recommended that the report submitted by MSME-DI may be accepted for fixation of scrap wastage norms for various components for the EOU, in terms of para 6.06(e) of Hand Book of Procedures(HBP).

Norms committee may take a view.


(S.K. Jain)
Consultant
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Email: sushilk.jain@nic.in

DGFT(Sh. Santosh Kumar Dubey, Dy. DGFT, DES-I)
DPIIT U.O. No.: P-47011/5/2024-TSW dated 17.01.2024

5131/2023

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

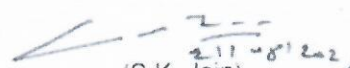
Subject: M/s MSS India Private Limited, Nashik, (EOU) for fixation of Scrap Wastage norms for the year 2022 -23, in terms of para 6.06(e) of Hand Book of Procedures(HBP).

Reference: D.G.F.T F.No. 01/87/0008/AM23-24/DES-1 dated 14.08.2023.

1. DGFT (DES -1) may kindly refer to their email dated 14.08.2023 forwarding therewith an application received from M/s MSS India Private Limited, Nashik (EOU), for fixation of Scrap Wastage norms for the scrap arising out of production process during the year 2022 -23 in terms of para 6.06(e) of Hand Book of Procedures (HBP).
2. Firm, an Export Oriented Unit (EOU) is engaged in the manufacture of various components mainly for electrical industries. There are a large number of components and main raw materials used in the manufacture of various electrical components are Copper bars/rods/flats/strips/sheets/foil/wire, Aluminium rods/bars/Flats, Brass rods/strips/ Sheets, Lead Ingots, Copper cables, Steel Rods/Strips, Plastic Moulding Granules etc.
3. In line-with their earlier scarp wastage norms, it is recommended that scrap wastage norms for various components for Electrical industry, for the year 2022-23 may be fixed for the EOU, in terms of para 6.06(e) of Hand Book of Procedures(HBP), as per Annexure, duly certified by the Chartered Account, Chartered Engineer and their Jurisdictional Custom Authorities .

Norms Committee may take a view.

Encl: Annexure (attested)


(S.K. Jain)
Consultant
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Email: sushilk.jain@nic.in

DGFT(Santosh Kumar Dubey, Dy. DGFT, DES-I)
DPIIT U.O. No.: P-47011/46/2021-TSW dated 21.08.2023

SI. No. 10 to ANF-4B - Details for the year 2022-23

MSS India Private Limited(100%EQU)
H-8,H-8/1, H-111 MIDC, AMBAD, NASHIK-422010

790738/2023/TS

Sl. No.	Total Production of the export product	Name of the Products	Qty (Nos. / Set / Kts)	Inputs consumed / used	Quantity consumed	Copper Scrap	Aluminum Scrap	Brass Scrap	Lead Scrap	Plastic Scrap	Steel Scrap	Net Weight Consumed	% of Scrap
1	Press Work Item	45,81,419	Copper Bar, Flats, Rods, Strips Steel Brass Rods, Strips, Sheets Aluminum Flats	13,27,800 9,572 4,609 17,396	2,17,841		3,238	852			163	11,09,959 9,410 3,757 14,157	16% 1.7% 18% 19%
2	Fabricated Busbars	34,145	Copper Bar, Flats, Rods, Strips Steel Aluminum Flats	4,47,491 67 98	60,302		0				1	3,87,188 66 98	13% 1.7% 0%
3	Laminated Connectors	4,47,180	Copper Foils	2,09,691	17,319							1,92,372	8%
4	Bolted Moulded Connectors	30,44,651	Copper Strips Copper Cable (Converted in KGS equivalent) Plastic Granules	1,32,785 2,34,300 49,355	44,741 4,452					740		88,043 2,29,848 48,615	34% 1.9% 1.5%
5	Machined & Forged Components	58,91,819	Copper Bars, Rods, Flats Brass Steel Aluminum Rods, Bars, Flats	13,19,671 45,863 677 88,032	4,14,862			871			12	9,05,008 44,982 665 77,766	31% 1.9% 1.7% 12%
6	Electrical and Auto Assemblies	3,79,077	Copper Bars, Rods, Flats, Strips, Sheets Aluminum Bars Steel	2,04,097 88 877	45,170		5					1,58,927 82 862	22% 6% 1.7%
7	Moulding Components	1,48,55,569	Plastic Moulding	3,81,800						5,642	15	3,76,158	1.5%
8	Braided Connector	2,400	Copper Wire Copper Bar, Flats, Rods, Strips	254 7	5 0.1							249	1.3%
												7	1.8%



21/08/2023

C.S.K. 2023
Consolidated 18/11/23V.M. SADAVARTE
Officer / Superintendent
Customs Division, Nashik

Sl. No. 10 to ANF-4B - Details for the year 2022-23

MSS India Private Limited(100%EQU)
H-8,H-8/I, H-111 MIDC, AMBAD, NASHIK-422010

790138/2023/TSW

Sr No.	Total Production of the export product	QTY (Nos / Set / Kts)	Inputs consumed / used	Quantity consumed	Copper Scrap	Aluminium Scrap	Brass Scrap	Lead Scrap	Plastic Scrap	Steel Scrap	Net Weight Consumed	% of Scrap
9	Cast Connectors	51,47,594	Copper Strips Copper Cable (Converted in KGS equivalent) Lead Ingots Plastic Granules Brass	80,530 1,60,669 16,07,731 32,718 1,00,701	27,622 3,053			27,139	491		52,908 1,57,616 14,80,591 32,227 98,787	34% 1.9% 1.8% 1.5% 1.9%
10	Contact Plate	30,650	Plastic Moulding	2,194					32		2,161	1.5%
11	Electrical Assembly	1	Copper Bar, Flats, Rods, Strips	752	101						651	13%
12	Electrical Busbar system	19	Copper Bar, Flats, Rods, Strips Aluminium Plate, Sheet, Bar	1,28,628 1,19,540	13,525 5,405						1,15,103 1,14,135	11% 5%
13	Small Fabricated Items	6,52,248	Plastic Moulding	21,434					317		21,118	1.5%
	Total	3,50,76,772		66,29,415	8,48,792	18,914	3,637	27,139	7,223	190	57,23,520	13.7%
			% of Scrap		20.0%	8%	2.4%	1.8%	1.5%	1.7%		



G/G

12.11

21.08.23

फि. वी. सदावर्ते
V.M. SADAVARTE
अधीक्षक / Superintendent
सीमा शुल्क विभाग, नाशिक
Customs Division, Nashik

Confirmed